

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case (AT) No. 14 of 2019

IN

Company Appeal (AT) (Insolvency) No. 170 of 2019

IN THE MATTER OF:

Sojitz India Pvt. Ltd. & Anr.

...Appellants

Versus

Rizwan Ahmad & Ors.

...Respondents

Present:

For Appellants : **Mr. Arun Kathpalia, Senior Advocate with
Mr. Vasanth Rajasekaran and Mr. Akshay Sachthey
Advocates for Contemnor/Applicant**

For Respondents : **Mr. A. Mouraleedharun, Advocate**

ORDER

19.08.2019 In spite of time given on 8th July, 2019, no reply has been filed by the 'Contemnors-Respondents'. Let notice be issued on the 'Contemnors-Respondents' as to why the proceedings for contempt be not initiated against them for alleged non-compliance of order/direction dated 11th March, 2019 passed in '*Company Appeal (AT) (Insolvency) No. 170 of 2019*'. As the counsel for the 'Contemnors-Respondents' is present, he may file reply affidavit by 3rd September, 2019.

Post the case 'for orders' on 16th September, 2019. The 'Contemnors-Respondents' will appear in person on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

/ns/gc